

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s).4893/2023

THE EXECUTIVE ENGINEER, TAMIL NADU HOUSING BOARD Appellant(s)

VERSUS

V. SARASWATHIAMMAL & ANR.

Respondent(s)

([ONLY IA NO.78770/2023 IN C.A.NO. 4894/2023 IS LISTED UNDER THIS ITEM])

WITH

C.A. No.4894/2023 (XII)

(IA No.78770/2023 - CLARIFICATION/DIRECTION)

Date : 29-07-2024 These appeals were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE UJJAL BHUYANFor Appellant(s) Mr. K. Radhakrishnan, Sr. Adv.
Ms. G. Indira, AOR
Mr. P Gandepan, Adv.
Mr. Ashwini Kumar, Adv.
Ms. D Poornima, Adv.
Ms. Larika Kandelwal, Adv.For Respondent(s) Mr. A. Lakshminarayanan, AOR

Mr. Siddharth Naidu, Adv.
Mr. V Balachandran, Adv.
M/s. Ksn & Co., AOR

Mr. A.S. Raj Narayan, Adv.
Mr. Samindra Kumar Tripathi, Adv.
Ms. Neelam Singh, AORUPON hearing the counsel the Court made the following
O R D E R

1. After hearing learned counsel for the parties, it is directed that the compensation amount be released to the respondents without prejudice to rights of the appellant and subject to the respondents furnishing adequate security to the satisfaction of the Reference

Court.

2. Upon hearing learned counsel for the parties, we find that the issue as to whether the expropriated land owners are entitled to interest on 'solatium' and 'additional amount' with effect from the date of acquisition of the land or only from the date a five-Judge Bench delivered the judgment in Sunder vs. Union of India, (2001) 7 SCC 211, as observed by another five-Judge Bench in Gurpreet Singh vs. Union of India, (2006) 8 SCC 457, requires consideration by a larger Bench.

3. Place these matters before a three-Judge Bench after obtaining necessary orders from Hon'ble the Chief Justice of India.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR